
(2021) 01 KL CK 0251
In the High Court Of Kerala
Case No : Writ Petition (C) No. 213 Of 2021

Leela B

APPELLANT

Vs

District Collector And Presiding Officer And Ors

RESPONDENT

Date of Decision : 06-01-2021

Acts Referred:

Citation : (2021) 01 KL CK 0251

Hon'ble Judges : Sunil Thomas, J

Bench : Single Bench

Advocate : R. Mohana Babu, M. Ajith, K.P Harish

Final Decision : Disposed Of

Judgement

1. Heard the learned counsel for the petitioner and the learned senior Government Pleader for the first respondent.

2. Petitioner herein is a senior citizen and the mother of respondents 2 and

3. She approached the Maintenance Tribunal and Sub Divisional Magistrate, Kollam for reliefs under the Maintenance and Welfare of Parents and

Senior Citizens Act 2007. Petitioner's application was dismissed by Ext.P1 order. Ext.P2 appeal was preferred by the petitioner against Ext.P1.

Thereupon, the first respondent issued Ext.P3 notice intimating the hearing of the appeal. The grievance of the petitioner is that, Ext.P2 appeal has not

been disposed of till now.

3. Considering the nature of the reliefs sought by the petitioner, I feel that notice to respondents 2 and 3 can be dispensed with.

The writ petition is disposed of with a direction to the first respondent to take up Ext.P2 appeal and dispose it of , as expeditiously as possible, at any

rate, within a period of one month from the date of production of a copy of this

judgment or from the date of service of appeal notice on the respondents 2 and 3 herein, whichever is later.